

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

**Application No. ST/EH/30550/2022
in Service Tax Appeal No. 23009 of 2014**

(Arising out of OIO No.HYD-EXCUS-002-COM-016-14-15 dt.19.06.2014 passed by
Commissioner of Central Excise & Service Tax, Hyderabad-II)

**MRKR Constructions &
Industries Pvt Ltd**

Aurora Colony, Banjara Hills,
Hyderabad, AP – 500 034

.....Appellant

VERSUS

**Commissioner of Central Tax
Hyderabad - GST**

LB Stadium Road, Basheerbagh,
Hyderabad – 500 004

.....Respondent

Appearance

None for the Appellant.

Shri S. Hanuma Prasad, AR for the Respondent.

Coram:

HON'BLE MR. R. MURALIDHAR (JUDICIAL)

HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30124/2023

Date of Hearing: 31.05.2023

Date of Decision: 31.05.2023

[Order per: R. MURALIDHAR]

When the Early Hearing Petition was taken up for Hearing, it is seen that the Appellant has filed a letter with the Registry stating that they have opted for SVLDR Scheme. They have also enclosed copies of SVLDRS-1 & SVLDRS-4 Certificates towards discharge of their liabilities. Therefore, after allowing the EH Petitions, the Appeal itself is taken up for Hearing and is dismissed as infructuous.

(Dictated and pronounced in the Open Court)

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**